

(c) The prices of Petroleum products are determined on the basis of weighted average price of both indigenous and imported crudes. Following the recent steep increases in prices of all imported crudes, the weighted average price has gone up. The need for consequent revision in the prices of the petroleum products is presently under consideration.

Restrictions on Freedom of Press

8239. SHRI K. MALLANNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there still exist any restrictions on the freedom of the press in the country; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) So far as the Central Government is concerned, no restrictions have been imposed on the freedom of the Press in the country. Newspapers are, however, subject to the normal laws of the land. Moreover, the Second Press Commission will be examining, among other things, the present constitutional guarantee with regard to the freedom of the Press.

(b) Does not arise.

Departmental Promotion Committee and Selection Board in Northern Region of Indian Oil Corporation

8240. SHRI RAM CHARAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is correct that some Departmental Promotion Committee and Selection Boards for promotion and direct recruitment have met in the Northern Region of Indian Oil Corporation Ltd. (Marketing Division) at New Delhi during February and March, 1979;

(b) if so, whether a representative belonging to Scheduled Castes/Scheduled Tribes community was associated in the above DPC and Selection Boards; and

(c) if not, the specific reasons thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) No, Sir.

(c) Recruitment/promotions Committees consist of senior managers and since there is no senior Scheduled Caste/Scheduled Tribe officer, the question of his association does not arise. Relaxations to be extended to the Scheduled Castes/Scheduled Tribes as per Government directives are brought to the notice of the Committees so that the rights/privileges of the employees belonging to Scheduled Castes/Scheduled Tribes communities are safeguarded.

Extension of Municipal limit to Air Force station in Jamnagar

8241. SHRI DURGA CHAND: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to refer to the reply to Unstarred Question No. 1 of 20th February, 1979 and state:

(a) whether Air Force authorities at Jamnagar have received any communication from the Gujarat Government in regard to the extension of municipal limit within 900 metres to Air Force Station;

(b) if so, the details thereof;

(c) whether it is a fact that the road on which limit has been extended belongs to the Air Force Station;

(d) whether it is a fact that as a result of the extension, the area within Air Force Station is to be converted into a Municipal Ward for purpose of election to the Municipality, Jamnagar;